(2) A copy of the Income-tax (eighth Amendment) Rules, 1982 (Hindi and English versions) published in Notification No. S.O. 546(E) in Gazette of India dated the 31st July, 1982, under section 296 of the Income-tax Act, 1961.

[*Placed in Library. See* No. LT-5437/82].

(3) A statement (Hindi and English versions) showing reasons for delay in laying the notification mentioned at (2) above.

[*Placed in Library. See* No. LT-5432/82].

(4) A statement (Hindi and English versions) on the results of the market loans floated in July, 1982 and the market loans to be floated in October, 1982.

[*Placed in Library. See* No. LT-5433/82].

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

FORTY-NINTH REPORT

SHRI R. N. YADAV (Parbhani): I beg to present the Forty-ninth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

श्री हरीश कुमार गंगवार: आप क्या-क्या कर सकते हैं, आपने कहा दिल्ली के चुनाव के बारे में इलेक्शन कमीशन चुनाव करायेगा । आप दबाव क्यों नहीं देते हैं। यह प्रजातंत्र का हनन हो रहा है, डेमोक्रेसी को मार रहे हैं । आप इनसे कहें जल्दी चुनाव करवायें ।

श्री जगपाल सिंह (हरिद्वार) : अध्यक्ष जी, पार्लियामेंट आने के लिये जब हम लोग साढे 9 और 10 के करीब न ाने श्रोने के लिये जाते हैं तो पानी नहीं होता है । आप इसका कुछ हल निकलवाइये ।

MR. SPEAKER: Shrimati Pramila Dandavate — personal explanation. (*Interruptions*)

MR. SPEAKER: We can have very effective and constructive dialogue and it can save unnecessary waste of time.

SHRI SATYASADHAN CHAKRABORTY (Calcutta South): My confrontation leads to co-operation also.

अध्यक्ष महोदय : आप क्यों नहीं मुझसे आकर बात कर लिया करते हैं जिससे कोई मतलब की बात बने । इस प्रकार हम इफेक्टिव डायलोग कर सकते हैं ।

श्री हरिश कुमार गंगवार अध्यक्ष जी, आप ही का सहारा है दिल्ली में चुनाव कराने के लिये, दूसरे का नहीं । आप बहुत कुछ कर सकते हैं, दूसरा नहीं ।

अध्यक्ष महोदय : ठीक है, आप बैठिये ।

12.08 hrs.

PERSONAL EXPLANATION BY MEMBERS

SHRIMATI PRAMILA DANDAVATE (Bombay North Central): Mr. Speaker, Sir, I wish to make a personal explanation under Rule 357 of the Rules of Procedure and Conduct of Business of the House.

It has been reported in the Hindustan Times dated 5th October, 1982 that "Senior Congress-I Member Shri K. K. Tiwari today (4-10-82) had a brush with Lok Sabha Speaker Balram Jakhar on his refusal to consider a privilege motion against Janata Party leader Pramila Dandavate for alleged receipt of foreign money for doing Women's welfare work in India."